

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 188/2009**

**Coram**

1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

**DATE OF HEARING: 20.7.2010**

**DATE OF ORDER: 27.7.2010**

**In the matter of**

Petition under Section 79 of the Electricity Act, 2003, alleging denial of open access.

**And in the matter of**

Narayanpur Power Company Pvt. Ltd. Bangalore **Petitioner**

**Vs**

1. Karnataka Power Transmission Corporation Limited, Bangalore
  2. Gulbarga Electricity Supply Company Ltd., Gulbarga
  3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore
- ..Respondents**

**Following was present:**

Shri Anand Ganesan, Advocate for the KPTCL.

**ORDER**

This application has been made *in te- alia* alleging denial of open access by Karnataka Power Transmission Corporation Limited (KPTCL) in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Vide record of proceeding dated 15.6.2010, the petitioner was allowed to file its rejoinder on the reply the KPTCL by 9.7.2010 with an advance copy to the respondents and accordingly petition was listed for hearing on 20.7.2010. No rejoinder has been filed by the respondents.

3. None was present on behalf of the petitioner. Accordingly, petition is dismissed for default and non-prosecution.

sd/-	sd/-	sd/-	sd/-
(M.DEENA DAYALAN)	(V.S.VERMA)	(S.JAYARAMAN)	(Dr. PRAMOD DEO)
MEMBER	MEMBER	MEMBER	CHAIRPERSON